Information note to the Press (Press Release No. 11/ /2019)

For Immediate release

Telecom Regulatory Authority of India

Implementation of Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018

New Delhi, 4th November, 2019- Implementation of the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations 2018.

- 2. The Telecom Regulatory Authority of India (TRAI) has issued Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018) on 13th December 2018. As per these regulations, and subsequent notifications, the revised Mobile Number Portability (MNP) process is scheduled to be in force w.e.f. 11th November 2019.
- 3. As per the discussions taken place during the meetings with Mobile Number Portability Service Providers (MNPSPs) and Telecom Service Providers (TSPs) on 21st October 2019 and 31st October 2019, it is imperative that robust testing should be completed successfully before migration to the new process so that the subscribers are not inconvenienced due to any system related issues. However, it was observed that earlier indicated timelines cannot be adhered to due to some technical issues at the end of telecom operators and MNP service providers.
- 4. Accordingly, the date of implementation of Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018, needs to be postponed. The exact date will be notified in due course of time. The porting of mobile numbers will therefore continue in accordance with the existing MNP process and will not be affected during 4th to 10th November 2019.

5. For any clarification/information, Shri S. T. Abbas, Advisor (Networks, Spectrum and Licensing) may be contacted at Tel. No. +91-11-23210481, Fax No. +91-11-23232677.

Secretary, TRA